

## CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

### Petition No. 24/TT/2020

Date: 20.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:-** Approval for trueing up transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period in respect of **Combined Assets** consisting of **Asset I:** Koldam Nalagarh 400kV D/C (Quad) line along with bays at Nalagarh S/S , **Asset II:** 400kV line bays at Ludhiana S/S (Combined DOCO: 01.04.2011) covered under transmission system associated with Koldam Hydro-electric project+ in Northern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

#### 2014-19 Period

- a) Reasons for working out the initial spares by including excess initial spares, disallowed in order dated 25.2.2016 in Petition No. 3/TT/2015, in completion cost of 18700.15 lakh resulting in a higher ceiling amount, in contravention of Regulation 8 of 2009 Regulations.
- b) Reasons for increase in add-cap claim from 12.20 lakh to 12.29 lakh as against approved vide order dated 25.2.2016 in Petition No. 3/TT/2015.
- c) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

#### 2019-24 Period

- d) Confirmation, if there is any further Additional Capitalisation expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.

## **Forms**

- e) Flow of liabilities statement as per Annexure-I(B)..
  - f) Form 13 (Break up of Initial Spares)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

# TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

\*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset